

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 31

C.P. (IB)/1226(MB)2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 27.06.2024

NAME OF THE PARTIES: **ASSET RECONSTRUCTION COMPANY**
(INDIA)LIMITED V/s HIREN V DHRUV

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

ORDER

1. Mr. Chinmay Bhojane, Advocate i/b Apex Law Partners appeared for the Petitioner.
2. Ms. Mitali Bhatt, Advocate i/b Mr. AKR Legal appeared for the RP.
3. Learned Counsel for the Petitioner informs that in view of settlement being contemplated by the Personal Guarantor he seeks to withdraw Company Petition, however he seeks further time to have final instructions in this relation.
4. List this matter on **12.07.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna